

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00705/2019
Chandigarh, this the 15TH day of July, 2019

...
CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)

...
Roshan Singh s/o Sh. Manohar Singh, aged 33 years, Resident of Ward No. 6, Jhatra Road Zira – 142047, District Ferozepur. (Group C)

....Applicant

(Present: Mr. V.K. Sharma, Advocate)

Versus

1. Union of India through the Secretary to the Government of India, Ministry of Telecommunications & Information Technology, Department of Posts, Dak Bhawan, New Delhi-110001.
2. Chief Post Master General, Punjab Circle, Dak Bhawan, Sector 17, Chandigarh – 160017.
3. Director Postal Services @ Office of Postmaster General, Punjab West Region, Chandigarh – 160017.
4. Superintendent of Post Offices, Ferozepur Division, Ferozepur – 142047.
5. Smt. Parvesh Bala, Inquiry Officer, ASPO, Ferozepur Cantt, Sub Division, Ferozepur – 142047.

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Respondents

(Present: Mr. Sanjay Goyal, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. This O.A. has been filed by the applicant challenging the impugned order dated 31.05.2019 (Annexure A-1) whereby his request for change of Inquiry Officer has been rejected.
2. Heard Mr. V.K. Sharma, learned counsel for the applicant, who submitted that out of 26 additional documents, requested by

the applicant, 25 were allowed by the Inquiry Officer to be supplied, but the applicant has been provided with only 9 documents, therefore, the Inquiry Officer is prejudiced and be changed. Learned counsel then suffered a statement at the bar that the applicant would be satisfied if a direction is issued to the Inquiry Officer to provide all the 25 documents, which were to be supplied as per order sheet dated 22.01.2018 (Annexure A-6).

3. Issue notice to the respondents.
4. At this stage, Mr. Sanjay Goyal, Sr. CGSC, appears and accepts notice. He does not object to the disposal of the O.A. in the above manner.
5. In the wake of above, the O.A. is disposed of with a direction to the Inquiry Officer to provide him all the documents, allowed vide order sheet (Annexure A-6), within a period of seven days. The Respondents are also directed to postpone the date of hearing in the inquiry, which is now fixed as 17.07.2019, and schedule a date of hearing, after supply of documents, as noticed herein above, to the applicant.
6. Needless to mention, that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case.
No cost.

**(A.K. BISHNOI)
MEMBER (A)**

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**(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 15.07.2019**